



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 145 OF 2025 (WZ)

Gram Panchayat, Nimgaon
Bhogi, Tehsil Shirur, District Pune Applicant

Versus

State of Maharashtra & Ors. Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD i.e.
RESPONDENT NO. 10 & 11.**

I, Navanath Awatade, aged -56, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune II Region, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit in compliance with the order dated 21/04/2026 passed by the Hon'ble National Green Tribunal.
- (2) I say and submit that the Joint Committee visited the site in question on 16/03/2026 and 17/03/2026. During the visit, water and soil samples were collected from various locations within the M/s MEPL facility, as well as from areas outside the facility



premises and the surrounding regions of various Gram Panchayats.

(3) I say and submit that all the required information, along with sample results, has been received from the departments concerned. the Joint Committee Report is ready, however, it is pending for approval from the authorities of the departments concerned (Joint Committee Members).

(4) Therefore, the Respondent MPC Board most respectfully requests on behalf of the Joint Committee to this Hon'ble Tribunal to grant an additional two-week time to submit the Joint Committee Report.

(5) Hence this Affidavit.

Solemnly affirmed on this 12th day of June 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 10 &11.

ADVOCATE

(Navanath Awatade)
Sub-Regional Officer,
MPCB, Pune-II

Awatade

BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

12 JUN 2026

